

of Judge vacant in the Karnata High Court.

(c) Apart from filling up the existing vacancy of permanent Judges, appointment of more Judges in Karnataka High Court is engaging the attention of the Government.

[Translation]

Steps to set up an Industry in Panna District

3154. SHRI DALCHANDER JAIN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state the steps being taken by Government to set up an industry in Panna District which is not having any industry ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : The industrial development of specific districts is primarily the responsibility of the State Governments concerned. The Central Government supplements their efforts by providing various concessions/incentives for setting up industries in backward areas. Panna District has been identified as No-Industry District and included in Category 'A'. Entrepreneurs setting up industries in this District are eligible for over-riding priority in grant of Licences, highest rate of Central Investment Subsidy, Concessional Finance facilities, relaxation in export obligation to MRTP/FERA companies and Central assistance to State Governments for development of infrastructural facilities etc. During 1984, one Industrial Licence has been issued for setting up industrial unit in Panna District.

[English]

Outsiders as Office Bearers of P. and T. Unions

3155. SHRI LALIT MAKEN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether outsiders are allowed to be office-bearers of certain Posts and Telegraphs Union connected with a particular Federation;

(b) if so, the reasons why the same provision is not being extended to other Unions/

Associations connected with other Federations;

(c) whether P. & T. Board has issued any order/instructions to P. & T. Unions not to elect an outsider as their office-bearers of any level; and

(d) if so, the date of issue of the order and the date from which it has been given effect to a copy of which may please be placed on the Table of the House ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir. Normally, outsiders are not being allowed to be office-bearers of any Union, excepting Unions of industrial workers. However, honourably retired employees are allowed to be office-bearers of P & T Unions.

(b) Does not arise.

(c) Yes, Sir.

(d) Two orders were issued on 17.1.75 and 9.10.84 which were given effect to from the dates of issue. A copy each of the orders are laid on the table of the House [placed in library. see No CT 937/85]

Mathura Refinery

3156. SHRI PRATAP BHANU SHARMA : Will the Minister of PETROLEUM be pleased to state :

(a) whether Mathura Refinery has started its work in full swing; and

(b) if so, the details of its installed capacity for various petroleum products and actual production achieved during 1983-84 and 1984-85 ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) (a) : Yes, Sir.

(b) Statement giving the requisite information is attached.